

1	2	3	4	5
6.	Bharatiya Janata Party (National Level)	Between Dr. Rajinder Prasad Road Raisina Road	08.03.2001	1.87 Acre
7.	Janata Dal (United)	Vasant Vihar Plot No. 4	27.04.2010	2000 sq.mts.
8.	Bharatiya Janata Party (Delhi State)	Kotla Road, Plot Nos. 4 & 5 alternative	12.05.2010	1060.80 sq.mts.
9.	All India Anna Dravida Munnetra Kazhakhham	Pushp Vihar, M.B. Road, Saket Plot Nos.13 & 25	30.07.2010	1008 sq.mts.
10.	Delhi Pradesh Congress Committee	Rouse Avenue, Plot No. 2	15.05.1987	1127.78 sq.mts.
11.	All India Trinamool Congress	DDU Marg, Plot Nos. 2 & 3	01.03.2011	1000 sq.mts.

**Allotment of land by DDA to schools and other institutions on
concessional rates**

2466. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Delhi Development Authority (DDA) has allotted lands to schools and other institutions on concessional rates and on priority basis;

(b) if so, the names of the institutions and the terms and conditions in this regard;

(c) the present status of compliance with the terms and conditions/norms;

(d) whether DDA has been unsuccessful in enforcing the said terms and conditions on these institutions; and

(e) if so, the details of stringent measures taken to enforce the terms and conditions/quota norms and the action taken against the institutions for violating these norms?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Delhi Development Authority has reported that it has allotted land to schools and other institutions at Zonal Variant Rates approved by the Central Government.

(b) Details of allotment made since 01.01.2005 for schools and other institutions are given in Statement-I (See below). A copy of standard terms and conditions is given in Statement-II (See below).

(c) to (e) Allottees are required to adhere to the terms and conditions of allotment. Whenever any violation comes to the notice of DDA, appropriate action is taken as per the terms and conditions of allotment/lease deed.

Statement-I

*Details of allotment of land for Schools and other Institutions
with effect from 1.1.2005 to till date*

Sl. No.	Name of Institutions	Category of Institutional allotment	Area	Date of allotment
1	2	3	4	5
(a) Schools				
1.	Sr. Sec. School Madan Pur Khaddar, GNCTD	School	5184 Sqm. 6077 Sqm. 7581 Sqm.	01.6.2005
2.	Sr. Sec. School Sector-25, Rohini, GNCTD	-do-	4050 Sqm.	05.4.2005
3.	Sr. Sec. School Jasola Village, GNCTD	-do-	8000 Sqm.	09.9.2005
4.	Preeti Educational Society	Nursery School	800 Sqm.	10.7.2005
5.	Primary School Kalyan Vihar, MCD	-do-	4000 Sqm.	07.8.2006
6.	Sr. Sec. School Sector-16-B, Dwarka, GNCTD	-do-	8000 Sqm.	08.2.2006
7.	Primary School Pocket-3, Bindapur, MCD	-do-	3178 Sqm.	13.9.2006
8.	Sr. Sec. School Sector-16, Pocket-A, Rohini, GNCTD	-do-	2 Acre	20.9.2006

1	2	3	4	5
9.	Sr. Sec. School Sector-21, Rohini, GNCTD	-do-	2 Acre	20.9.2006
10.	Sr. Sec. School Sector-23, Rohini, GNCTD	-do-	2 Acre	20.9.2006
11.	Sr. Sec. School Sector-18, Rohini, GNCTD	-do-	2 Acre	20.9.2006
12.	Sr. Sec. School Sector-13, Dwarka, GNCTD	-do-	2 Acre	20.9.2006
13.	Sr. Sec. School Sector-22, Dwarka, GNCTD	-do-	2 Acre	20.9.2006
14.	Sr. Sec. School Sector-7, Dwarka, GNCTD	-do-	2 Acre	20.9.2006
15.	Sr. Sec. School Sector-15, Rohini, GNCTD	-do-	2 Acre	20.9.2006
16.	Primary School Pocket-5A, Sector-1, Dwarka, MCD	-do-	4000 Sqm.	04.7.2007
17.	Sr. Sec. Girls School Nasir Pur, GNCTD	-do-	8000 Sqm.	28.6.2007
18.	Sr. Sec. Boys School Nasir Pur, GNCTD	-do-	8000 Sqm.	28.6.2007
19.	Sr. Sec. School Village Sannoath, GNCTD	-do-	8000 Sqm.	19.6.2008
20.	Sr. Sec. School Buland Masjid, Shastri Park, GNCTD	-do-	8000 Sqm.	31.7.2008
21.	Primary School Pocket-4, Bindapur, Dwarka, MCD	-do-	2000 Sqm.	18.8.2008
22.	High Brow Education Society	Middle School	6000 Sqm.	27.7.2009
23.	Sr. Sec. School Sector-4, Rohini, GNCTD	-do-	6052 Sqm.	13.8.2010

1	2	3	4	5
24.	Sr. Sec. School Sector-16B, Dwarka, GNCTD	-do-	8000 Sqm.	27.9.2010
(b) Hospitals				
1.	Maternity Home (Madanpur Khader), DHS	Hospital	2532 Sqm.	19.1.2006
2.	Construction of Dispensary at Pocket-3, Bindapur, DHS	-do-	1273 Sqm.	03.8.2006
3.	200 Bedded Hospital at Hastsal, DHS	-do-	15139.15 Sqm.	16.6.2006
4.	Construction of Hospital (Sarita Vihar), DHS	-do-	6319 Sqm.	29.9.2006
5.	200 Bedded Hospital at Tri Nagar, DHS	-do-	1.6 Hect.	10.11.2006
6.	Construction of Dispensary at Bank Enclave, DHS	-do-	1000 Sqm.	27.10.2006
7.	Health Centre at Sector 4, Rohini, DHS	-do-	1000 Sqm.	20.2.2007
8.	Health Centre at Lahor Shashtri Park, DHS	-do-	1061 Sqm.	14.8.2007
9.	200 Bedded Hospital at Dakshinpur, DHS	-do-	10000 Sqm.	21.5.2008
10.	Dispensary at Buland Masid Shashtri Park, DHS	-do-	1000 Sqm.	06.8.2008
11.	Dispensary in Vasant Gaon, DHS	-do-	1000 Sqm.	13.7.2009
12.	Health Centre at Gandhi Vihar	-do-	1000 Sqm.	08.6.2009
13.	Medical College in Sector-17, Dwarka, DHS	-do-	3.70 Hect	14.5.2010
14.	Dispensary at Sakarpur, DHS	-do-	1870 Sqm.	31.8.2010

1	2	3	4	5
(c) Community Hall				
1.	Community Hall at Sec. 4 Rohini, MCD	Community Hall	800 Sqm.	24.6.2005
2.	Community Hall at Sec. 16, Rohini, MCD	-do-	665 Sqm.	09.5.2005
3.	Community Hall at Sec. 3, Rohini, MCD	-do-	653.275 Sqm.	1.12.2006
4.	Community Hall at Sec. 7 Rohini, MCD	-do-	660 Sqm.	11.7.2006
5.	Community Hall at OCF Geeta Colony Block-12 East Delhi, MCD	-do-	1301 Sqm.	11.12.2006
6.	Community Hall at OCF Pkt. in CGHS Mandawali Fazalpur in AC 43, MCD	-do-	763.685 Sqm.	25.6.2007
7.	Community Hall at OCF Pkt in CGHS Mandawali Fazalpur near Patparganj Depot, MCD.	-do-	965.85 Sqm.	25.6.2007
8.	Community Hall at Geeta Colony, Block-10, MCD	-do-	2074 Sqm.	9.5.2008
9.	Community Hall at Gandhi Vihar, MCD	-do-	1100 Sqm.	1.7.2009
10.	Community Hall at East of Kailash, MCD	-do-	743.80 Sqm.	23.1.2009
11.	Community Hall at Mayur Vihar, New Kondli at Pkt 6 MIG Float, MCD	-do-	2042 Sqm.	3.9.2009
12.	Community Hall at Shalimar Village, MCD	-do-	1593.63 Sqm.	17.6.2009
13.	Community Hall at Sec.24, Rohini, MCD	-do-	1113.35 Sqm.	21.7.2009

1	2	3	4	5
14.	Community Hall at Vishwas Nagar, MCD	-do-	1700 Sqm.	15.1.2010
15.	Community Hall at Pkt A-7, Sec. 17, Rohini, MCD	-do-	669 Sqm.	16.2.2010
(d) Religious				
1.	Shri Vishnu Dharmik Sabha, Keshav Puram	Religious	126 Sqm.	13.2.2006
2.	Raj Yoga Education and Research Foundation, Dilshad Garden	-do-	400 Sqm.	14.2.2006
3.	The Delhi Marthoma Delhi Church Society Regd., Dwarka	-do-	400.06 Sqm.	16.6.2006
4.	The Methodix Church in India, Rohini	-do-	402 Sqm.	13.7.2006
5.	Sant Nirankari Mandal Regd., Dwarka	-do-	400 Sqm.	11.9.2007
6.	The Delhi Orthodox Counsel, Church, Mayur Vihar, Ph-III	-do-	400 Sqm.	17.3.2008
7.	Raj Yoga Education and Research Foundation, Dwarka	-do-	400 Sqm.	24.3.2008
8.	The Delhi Marthoma Church, Mayur Vihar, Ph-III	-do-	340.80 Sqm.	25.4.2008
9.	Kalibari, Dwarka	-do-	400 Sqm.	19.9.2008
10.	Shri Guru Singh Sabha	-do-	400 Sqm.	25.9.2008
11.	Darsgah-E-Islamia Committee, Rohini	-do-	407.17 Sqm.	29.9.2008
12.	Sh. SS Jain Sabha, Rohini	-do-	378 Sqm.	06.11.2008
13.	Shri Sanatam Dharmshala, Rohini	-do-	395.58 Sqm.	07.11.2008
14.	Rohini Dharmik Sewa Samiti, Rohini	-do-	350 Sqm.	02.12.2008
15.	Arya Samaj Sainik Vihar, Pitampura	-do-	200 Sqm.	06.5.2009

1	2	3	4	5
16.	Ayyappa Sewa Samiti, Mayur Vihar	-do-	392.60 Sqm.	15.6.2009
17.	Sant Nirankari Mandal, Dwarka	-do-	400.06 Sqm.	19.9.2009
18.	Bengal Welfare and Cultural Association, Vasundhara	-do-	364.06 Sqm.	11.5.2010
19.	ISCON, Rohini	-do-	4000 Sqm.	23.6.2009
20.	Sri Jagan Nath Rohini Sewa Sangh	-do-	430.60 Sqm.	10.1.2011
21.	Sri Balaji Babosa Dharmik Society	-do-	400 Sqm.	11.1.2011
22.	Jinendra Charitable Society	-do-	400.50 Sqm.	25.2.2011
23.	Delhi Wakf Board	-do-	400 Sqm.	29.3.2011
24.	Agarwal Sabha Rohini	-do-	390 Sqm.	05.5.2011
(e) Other Institutions (Higher Institutions)				
1.	SAARC University at Madangir	Higher And Technical Institutions.	85.65 Acre	4.4.2009
2.	Law College at Sector-22 Dwarka	Higher And Technical Institutions.	8000 Sqm.	08.5.2009
3.	Ritanand Balved Education Foundation	Higher And Technical Institutions.	2000 Sqm.	3/6/2006
4.	Society For Employment And Carrier Counselling	Higher And Technical Institutions.	1479 Sqm.	3/28/2006
5.	Kamal Education And Welfare Society	Higher And Technical Institutions.	2021 Sqm.	6//8/2006
6.	Oil Industries Development Board	Higher And Technical Institutions.	6500 Sqm.	9/5/2006

1	2	3	4	5
7.	Rishi Aurobindo Educational Society	Higher And Technical Institutions.		11/15/2006
8.	Sky Vision Welfare Society	Higher And Technical Institutions.	2300 Sqm.	1/2/2007
9.	Spice Board	Higher And Technical Institutions.	936 Sqm.	11/21/2007
10.	The Missionary Of Charity	Higher And Technical Institutions.	1050 Sqm.	2/4/2008
11.	The Delhi Orthodox Diocesam Council	Higher And Technical Institutions.	461.60 Sqm.	12/21/2009
12.	International Medical Sciences Academy	Higher And Technical Institutions.	873 Sqm.	6/9/2010

Statement-II

Terms and conditions for allotment of land to any Private Organizations

1. The _____ shall be required to pay the cost of land measuring _____ Sqm. allotted for School building @ _____ per acre with 2.5 % ground rent per annum of the total Premium (aggregate of the provisional land final premium). The allottee shall have to pay balance premium for the land as per rates determined by the Central Government under Rules-5 of DDA (Developed Nazul Land) Rules 1981, and within the time demanded by DDA. The rates of land determined by Central Government shall be binding upon the allottee shall not be called in question by it in any proceeding.
2. The land measuring _____ Sqm. is allotted to the Society for play field on temporary basis payment of nominal license fee @ Rs. _____ + _____ enhancement, per annum per acre.
3. The Ground Rent of the land shall be paid by the said Society from the date of handing over the possession of the plot/land area of the land/plot.

4. 5% of the total strength of the student would be given admission if recommended by the GNCTD, subject to normal test. Such students should be allowed free ship admission based on income criteria as decided by the Government of Delhi.
5. The _____ shall use the land for Sr. Sec. School failing which the land along with structure raised thereon will be resumed by the Govt./DDA.
6. The cost of land as demanded with provisional. The Society shall give an undertaking on non judicial stamp paper duly attested from the 1st Class Magistrate/Notary Public to the effect that the difference of cost of land as and when demanded by the Govt., of India and DDA shall be payable by the Society.
7. The Society shall shift the present existing school within _____ (two year) from the date of handing over the possession of the land/plot.
8. The DDA reserve its right to alter any terms and conditions its description.
9. The land shall be used by the Society for the construction of Sr. Sec. School and for no other purpose whatever. No residence except a small hut for chowkidar.
10. The building plan should be got approved from the local body/DDA before undertaking any construction of the land.
11. The Society shall complete the construction of (School Building) on the land within in a period of _____ (two year) from the date of handing over the possession of the land/plot.
12. The land shall be transferred/subleased to any other organization department by the Society without prior permission of the DDA obtained in writing.
13. The perpetual lease shall be executed by the Society own cost as and when called upon to do so.
14. The Society shall provide fencing and boundary wall immediately after taking over the possession of prevent the encroachment.
15. The person attending the school shall be required to take part in any religion/institution or to attend any religious worship without his/her consent and no citizen shall be deprived of the admission on the school on ground of religion, face, caste, language or any of them.
16. In the event of de-recognition of school by the Directorate of Education, Delhi Administration or any other Competent Authority by Lessee shall be required to pay premium for the land allotted at the market rate prevailing on the date of de-recognition of the school or the land with superstructure fixtures, fitting etc. shall revert to the Government of payment of composition as may decided by the Govt./DDA.

17. The school shall not increase the rates of tuition fee without the prior written sanction of Directorate of Education, GNCTD and shall follow the provision of Delhi school Education Act/Rule 1973 and other instructions issued from time to time.
18. The Society shall ensure that percentage of free ship from the tuition fee as laid down under Rules by the Delhi Administration from time to time is strictly complied with. They will ensure admission to the students belonging to weaker section to the extent of 25% and grant free ship to them.
19. The Delhi Administration will have two nominees on the Governing General Body of the Society.
20. The Society shall not refuse admission to the residents of the locality.
21. The Society follow the instructions of the Directorate of Education for minimum/maximum enrolment of students in the school new building constructed on land allotted by the Govt./DDA.
22. If the allotment is cancelled for breach of any terms and conditions of the allotment, the possession of the land with building if any will be handed over to the DDA by the allottee on the date and time given in the cancellation letter/Notice.
23. If the above terms and conditions are acceptable to Society, the acceptance there of with attested undertaking be sent to the undersigned along with 3rd copy of bank challan in favour of DDA for Rs. _____/- (Premium Rs. _____/-, Ground Rent Rs. _____/- License fee and Rs. _____/- and documentation charges Rs. _____/-) within 60 days from the date of issue of this letter. The said amount can also be deposited in the State Bank of India/Central Bank of India situated at DDA office, Vikas Sadan and 3rd copy of the Challan may be sent to this office along with acceptance letter/undertaking within 60 days from the date of issue of demand-cum-allotment letter. Thereafter interest @ 18% per annum shall be chargeable upto 180 days from the date of issue of this demand-cum-allotment letter.
24. In case the payment and acceptance letter with required undertaking is not received with stipulated stated above, it will be presumed that Society is not interested in the allotment of the land and the offer of allotment will stand automatically cancelled/withdrawn.
25. The Society shall also abide by the terms and conditions given in the sponsorship letter and other conditions as may be imposed by the sponsorship authority from time to time.

26. The Society shall pay the cost of fencing/Boundary wall if any, as and when demand by DDA.

Standard terms and conditions for allotment of land to any Private Hospital

1. The Society/Hospital will furnish and undertaking on a non judicial stamp paper of _____ duly attested by 1st Class Magistrate/Notary Public to the effect that they will pay different of the cost of land on revised rates as may be decided by Govt, of India/DDA.
2. That the Hospital the serve as general Public Hospital with at least 25% of the beds reserved for free treatment for the weaker section of the society.
3. The OPD of the Hospital will provide free service to the patients falling in the indigent category.
4. The Hospital shall take part in the National Health Program for which its services may be called by the Directorate of the Health Service/Ministry of Health.
5. The Hospital shall earmark, a separate area for Maternity and Child Health Center which will be available free of cost for the Community.
6. In case of surgical unit, hospital will provide facility for sterilization on such payment as may be fixed by Delhi Govt./Govt, of India from time to time.
7. The land shall be used by the society for the purpose of construction of Hospital and essential nursing and medical staff quarters and for no other purpose whatsoever.
8. The land shall not be transferred/sub-leased to any other organization by the society without prior permission of the DDA obtained in writing.
9. In case to violation of any of the conditions imposed the Delhi Govt./ Govt. of India would be free to resume the title of land.
10. The construction of the Hospital and essential staff quarters will have to be completed within a period of 2 years from the date of handing over the possession of plot.
11. The society shall be bound by the architectural controls as may be prescribed by the Director (Plg.)/Chief Architect, DDA.
12. The Hospital shall execute lease deed at thereon expense as and when called upon to do so.
13. The construction plan should be got approved from the local body/DDA before undertaking any construction on the plot.